GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION No. 5101 TO BE ANSWERED ON 03.04.2023

Illegal Construction in CRZ

5101. SHRI DEEPAK BAIJ:

Will the MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the National Green Tribunal-WesternZone, Pune has received complaints about illegal construction in the Coastal Regulation Zone (CRZ)area at Arambol and Ashvem beaches in North Goa;
- (b) if so, the details of illegal constructions carried out within fifty meters of the CRZ area;
- (c) the action for removal of illegal construction in the CRZ area during the last two years; and
- (d) whether illegal constructions are increasingdue to the connivance of the officials in the said area, if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ASHWINI KUMAR CHOUBEY)

(a) to (d). As per the information received from the Government of Goa, the National Green Tribunal has received complaints about illegal construction in the Coastal Regulation Zone (CRZ) area such as those related to construction of Guest Houses, residential houses, construction for commercial purposes including hotels, shacks etc., which have been sent to the competent State/District Level Coastal Zone Management Authority and in some cases such cases are even pending before the National Green Tribunal also.
